

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 387/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for 400 kV D/C Mundra UMPP-Bhuj (Triple Snowbird) transmission line alongwith extension of 400 kV Mundra UMPP Switchyard and 400 kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).
- Date of Hearing** : 16.10.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri Indu Shekar Jha, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& Ors.
- Parties present** : Ms. Nishta Kumar, Advocate, Tata Power
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B. Das, PGCIL
Shri Anurag Naik, MPPMCL

Record of Proceedings

The representative of the petitioner submitted that they initially filed the petition for combined asset of 400 kV D/C Mundra UMPP-Bhuj (Triple Snowbird) transmission line alongwith extension of 400 kV Mundra UMPP Switchyard and 400 kV Bhuj Pooling Station for determination of transmission tariff from the anticipated date of commercial operation to 30.3.2019. He further submitted that the said asset was split into, viz- Asset-I: 400 kV D/C Mundra (CGPL)-Bhuj (Triple Snowbird) Ckt-2 line along with associated line bays at Mundra (CGPL) Generating Station and Asset-2: 400 kV Mundra (CGPL)-Bhuj (Triple Snowbird) Ckt-1 Line alongwith associated line bays at Mundra (CGPL) Generating Station and 765/400 kV Bhuj Sub-station and were put into commercial operation on 20.3.2019 and 2.4.2019 respectively. He submitted that they have filed the desired information in terms of RoP dated 8.8.2019 and have also filed rejoinder to the reply of CGPL. He requested that the tariff as prayed in the present petition may be allowed.



2. The Commission directed the petitioner to ensure in future that all the circuits on a tower should be put into commercial operation as one asset.
3. The Commission directed the petitioner to submit RCE as mentioned in the affidavit dated 2.9.2019, if any, latest by 8.11.2019 failing which the tariff shall be determined based on the information available on record.
4. After hearing, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

